

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 787/38

NEW DELHI this the 16th Day of November, 1993.

HON'BLE MR C.J. ROY, MEMBER (J)
HON'BLE MR P.T. THIRUVENGADAM, MEMBER (A)

1. All India Savings Bank Control,
Organisation Employees' Association,
Delhi Circle through its Circle
Secretary, Shri Ishwar Dutta Sharma,
Central Paairing Office, Market Road,
Post Office, New Delhi.
2. Shrii Om Prakash Kapur,
S/o Late Shri Mathura Dass Kapur,
Upper Division Clerk,
Savings Bank Central Organisation,
G.P.O. Delhi.

R/o 2315, Raja Park,
Shakur Basti,
Delhi-34.
3. Shri Narander Jit Sharma,
S/o Late Shri N.C. Sharma,
Upper Division Clerk,
Ashok Vihar Head Post Office,
DELHI.

(By Advocate Shri E.X. Joseph though none present.

Versus

1. The Union of India
through the Secretary to the Govt.
Ministry of Communications
Government of India
Sanchar Bhavan,
NEW DELHI-110 001.
2. The Director General (P)
and Chairman, Postal Services Board,
Sanchar Bhavan,
New Delhi.110 001.
3. The Post Master General,
Delhi Circle,
New Delhi.

(By advocate Shri P.H. Ramchandani)

JUDGEMENT (ORAL)

This is a old case and coming before the ~~bench~~
since a long time. The applicant and the Counsel

being absent today we feel they are not interested in prosecuting the case. On 8.11.93 Learned counsel for the applicant ^{had} having seen the correspondence prooduced by Shri P.H. Ramchandani, Sr Govt Counsel, that the Union wish^{ed} to withdraw all the cases pending in the Court as per undertaking given by them to the Respondents. There is also on record that one Shri I.D. Sharma, General Secretary addressed a letter to the Director General, Department ^{of} Posts New Delhi w.r.t. to withdrawal of this case. In this letter it is stated that in pursuance of the undertaking, and with the implementation of the time-bound promotion scheme, the O.A. 787/88 may be treated as withdrawn by the Association.

2. The learned counsel for the applicant requested specifically to verify the facts and on his request the case was listed for today but even ^{as} upto 12.35 p.m. none is present for the applicant. Hence the case is dismissed in default. No costs.

P. J. D.
(P.T. THIRUVENGADAM)

MEMBER (A)

C. J. Roy
(C.J. ROY)

MEMBER (J)